

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-204 (ND)/2017

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018.

NAME OF THE COMPANY: M/s Globe Express Services (Oversees Group) Ltd. &Anr. Vs. M/s M.M. Cargo Container Line Pvt. Ltd. &Ors.

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mohd. Nazim Khan, RP

ORDER

A Resolution Plan has been submitted by the RP whereby the entire claim of the Creditors shall be liquidated. As per the Resolution Plan, two cheques have been given by the suspended Directors to the RP in this case towards liquidating the outstanding debt.

Renotify this case for further consideration on 23rd January, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)